

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA NO. 1593/2015

New Delhi this the 9th day of December, 2015

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Lakhbir Singh, Heard Constable (Exe.)
Belt No. 8789//PCR, PIS NO.28800285
Aged about 55 years,
S/o Sh. Natha Singh,
R/o H.No. 12, 14, Police Post,
Secot-4, R.K. Puram, New Delhi-110022. Applicant.

(By Advocate: Mr. M.K. Bhardwaj)

Versus

Commission of Police & Ors.

1. The Commissioner,
Delhi Police
Police Headquarters,
I.P. Estate, New Delhi.
2. The Addl. Commissioner of Police (Vig)
Police Headquarters,
I.P. Estate, New Delhi.
3. The Dy. Commissioner of Police
Establishment,
Police Headquarters,
I.P. Estate, New Delhi. Respondents

O R D E R (Oral)

By Hon'ble Mr. Shekhar Agarwal, Member (A):-

Learned counsel for the applicant submitted that the relief of promotion asked for has already been granted by the respondents on their own. Only the consequential benefits arising out of such promotion have to be given. This OA has therefore become infructuous and is disposed of as such. The respondents shall pay the consequential benefits within a period of 60 days.

**(Dr. Brahm Avtar Agrawal)
Member (J)**

**(Mr. Shekhar Agarwal)
Member (A)**

